- (c) whether Government has any proposal to raise minimum jail term for those found guilty of negligence which causes man-made disasters;
 - (d) if so, the details thereof;
- (e) whether Government is aware that victims of such disasters are not provided minimum relief; and
- (f) if so, the action taken by Government in cases of such disasters during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) No, Sir.

- (b) Does not arise.
- (c) to (f) Man-made disasters are caused by deliberate act of omission or commission or by negligence of an individual or group of individuals. The existing Union and State Statutes have adequate provisions for penal action against the perpetrators of such acts. Further, because of the emerging challenges and developing trends of the man-made disasters in the high-tech era, the Government is committed to continuously revisit and update the existing statutes to provide them with sufficient teeth and to keep pace with the emerging threats.

Amendment to the Unlawful Activities (Prevention) Act; enactment of National Investigation Agency Act; Establishment of NATGRID; Development of Fast Track communication system and upgradation of Standard Operating Procedures *inter alia* for man-made disasters are some of the steps taken by the Government to counter such disasters.

As regards compensation to victims of disasters including man-made disasters, Government is committed to act with due diligence and ensure that adequate relief is provided to them. The Government is also committed not only to have a reactive approach but also to take all preventive actions so that no man-made disasters take place.

Pending cases of child molestation in States

†712. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the number of cases pertaining to child molestation have sharply increased during the last one year;
- (b) if so, the State-wise details of the cases registered during the last three years with regard to child molestation;
 - (c) the State-wise details of the cases disposed off out of the said cases;
 - (d) whether the cases of child molestation are pending in every State; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) to (e) As per information by the National Crime Records Bureau (NCRB), information on child molestation is not maintained by NCRB. However, as per data available, a total of 5,484 cases, 7,112 cases and 8,541 cases of child rape were reported during 2010-2012. State/UT-wise details of cases registered, cases chargesheeted, cases convicted, cases in which trials completed, persons arrested, persons chargesheeted and persons convicted under child rape during 2010, 2011 and 2012 is enclosed at Annexure. [See Appendix 230 Annexure No. 6]

Package for damages caused due to excessive rains in Maharashtra

†713. DR. YOGENDRA P. TRIVEDI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has taken decision to extend any package to Government of Maharashtra for the damages caused to crops due to excessive rain in some parts of Maharashtra;
 - (b) if so, the quantum of package and by when it would be released;
 - (c) whether Government would consider to raise the amount of package; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) The State Governments are primarily responsible for undertaking relief measures at ground level in the wake of natural calamities. The Government of India supplements the efforts of the State †Original notice of the question was received in Hindi.